

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 28 of 2020

In the matter of:

Gopal Krishan Bathla

....Appellant

Vs.

Crown Realtech Pvt. Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Jeetender Gupta, Advocate.

**Respondents: Mr. Amit Goel, Advocate with Mr. Atul Kansal, RP.
Mr. Harshal Kumar, Advocate for Homebuyer.
Mr. Saurabh Gupta, Advocate for R-2.
Mr. P. K. Sachdeva, Advocate for Applicant**

ORDER

16.03.2020: Heard learned counsel for the parties. Hearing concluding.

Learned counsel for the Resolution Professional, who is also appearing in person will file updated Status Report with regard to the Corporate Insolvency Resolution Process within three days. **Judgment Reserved.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc